07.07.2015

On joint request made by both the learned counsel for the parties, list this matter after 2(two) weeks for hearing.

JUDGE

07.07.2015

Heard Mr. Z.A. Siddiqe, learned counsel for the petitioners as well as Mrs. N.G. Shylla, learned State counsel.

Bail application will be considered only after perusal of the C.D. Call for the C.D along with the I/O.

List this matter on 13.07.2015 for C.D, appearance of the I/O and further order.

JUDGE

07.07.2015

Heard Mr. B.C. Das, learned counsel for the petitioner, who submits that, he needs 2(two) weeks' time to file the rejoinder affidavit. Prayer is allowed.

Mr. N. Mozika, learned CGC is present.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

07.07.2015

Heard Ms. A. Thangkhiew, learned counsel for the petitioners as well as Mr. S. Sen Gupta, learned GA for the State respondents No. 3, 4 and 5 and Mr. R. Debnath, learned CGC for the respondents No. 1 and 2.

Both the learned counsels for the respondents seek further 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

In the meantime interim order if any shall continue till the next date.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

07.07.2015

Heard Ms. A. Thangkhiew, learned counsel for the petitioners as well as Mr. S. Sen Gupta, learned GA for the State respondents No. 3, 4 and 5 and Mr. R. Debnath, learned CGC for the respondents No. 1 and 2.

Both the learned counsels for the respondents seek further 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

In the meantime interim order if any shall continue till the next date.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

07.07.2015

Heard Ms. A. Thangkhiew, learned counsel for the petitioners as well as Mr. S. Sen Gupta, learned GA for the State respondents No. 3, 4 and 5 and Mr. R. Debnath, learned CGC for the respondents No. 1 and 2.

Both the learned counsels for the respondents seek further 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

In the meantime interim order if any shall continue till the next date.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

07.07.2015

Heard Mr. S. Sen Gupta, learned State counsel who submits that, he has filed the counter affidavit as well as the magisterial enquiry report.

Ms. P. Kharkongor, learned counsel for the petitioner seeks further 2(two) weeks' time to file the rejoinder affidavit. Prayer is allowed.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

07.07.2015

Heard Mr. A. Khan, learned counsel for the petitioner as well as Mr. H. Kharmih, learned State counsel.

The learned counsel for the petitioner submits that, he is not inclined to file any rejoinder affidavit. Let the matter be posted for hearing after 3(three) weeks.

JUDGE